

12.13 hrs.

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

[English]

Thirty-Ninth Report

**SHRI M. THAMBI DURAI (Dharmapuri):** Sir, I beg to present the Thirty-Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

RE: CALLING ATTENTION

[English]

**SHRIMATI KISHORI SINHA (Vaishali):** Sir, I call the attention of the Minister of Water Resources to the following matter of urgent public importance and request that he may make a statement thereon:—

"Devastating floods in Assam Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard."

**SHRI DINESH GOSWAMI (Guwahati):** Sir, in the past also, calling Attention discussions were converted into discussions under Rule 193 and in this case also the discussion should be converted into discussion under Rule 193 because no Member from Assam has been favoured in the ballot. (Interruptions)

**MR. SPEAKER:** If we do it under Rule 193, you agree that only two of you will speak. Is that all right?

(Interruptions)

**MR. SPEAKER:** We will convert it into discussion under Rule 193. Otherwise I don't want to set up a bad precedent Shri-mati Kishori Sinha.

(Interruptions)

**SHRIMATI KISHORI SINHA:** Sir, I call the attention...

(Interruptions)

**MR. SPEAKER:** One minute. What is this going on here? The problem is that we will have to change the date also.

**SHRI DINESH GOSWAMI:** Sir, let the Members who are listed in today's business under Calling Attention speak in the discussion under Rule 193 and two Members of Assam may be permitted to speak in the discussion under Rule 193, if the House has no objection. If the House agrees to this...

**PROF. MADHU DANDAVATE (Rajapur):** We have no objection.

**SHRIMATI GEETA MUKHERJEE (Panskura):** Sir, in the last seven years, there was only one precedent. That was during the discussion on the Calling Attention on Punjab when you allowed the hon. Member, Shri Nihal Singh to speak in addition to the names listed in the business of the House. Now, one Member from Assam may be allowed.

(Interruptions)

**MR. SPEAKER:** No, no.

(Interruptions)

**PROF. MADHU DANDAVATE:** I suggest that one Member from the ruling party and one Member from the Opposition Party may be accommodated.

**SHRI BIPIN PAL DAS (Tezpur):** Sir, the other day I raised this question and I was told that we will be given an opportunity to discuss this matter. Therefore, I suggest that along with the five Members whose names have been listed in today's business, two more Members from Assam should be allowed to speak, one from this side and the other from the Opposition side.

MR. SPEAKER: The problem with me is something which is procedural and I have to go according to the rule. First, we have to convert it into a discussion under rule 193, then we have to ballot it and again try to do this. We have done it earlier also. I have got no problem. We can do it later on, tomorrow or a day after.

PROF. MADHU DANDAVATE: Sir, I can suggest a way out. Under your residuary power, without converting it into a discussion under rule 193, let the Calling Attention go on as it is and then one Member from the ruling party and one Member from the Opposition parties may be given an opportunity to speak.

MR. SPEAKER: Then we will never be able to cope with this at all. Another flood will troop in

SHRI DINESH GOSWAMI: Sir, if the House agrees, there won't be any difficulty. As a special case, one Member from Assam belonging to Opposition Party and one Member from ruling party may be given an opportunity to speak. I think the House will agree to this.

MR. SPEAKER: This will again be referred to tomorrow and you will say the same thing.

*(Interruptions)*

PROF. MADHU DANDAVATE: Sir, we assure you that we will not treat it as a precedent. Therefore, Sir, one Member from the ruling party and one Member from the Opposition Party may be given an opportunity.

MR. SPEAKER: All right.

*(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): Sir, in case what is being suggested is agreed to, it may not be one Member from

that side and one Member from this side. It is not possible.

MR. SPEAKER: That is what I said.

SHRI H.K.L. BHAGAT: If two are going to speak, two will speak from this side in addition to those whose names have been listed in today's business under Calling Attention.

DR. G.S. RAJHANS (Jhanjharpur): Sir, from my State, no name has been included under this item. In my constituency, the problem is worst. Today, the All India Radio has mentioned in their news bulletin.

MR. SPEAKER: That is the problem with me. When the flood gates are open everybody troops in. What can I do? My problem is this one.

I am not bothered. If you get time, I have no problem you can discuss it, discuss it, discuss it I never refuse discussion. I only refuse *hulla gulla*.

*(Interruptions)*

MR. SPEAKER: Then we have to do it only later on

*[Translation]*

Now it will be discussed next week.

SHRI BASUDEB ACHARIA (Bankura): Next week will be too late.

MR. SPEAKER: Then what can I do? Whatever I could do I have done. You should realise my compulsions also. What can I do?

SHRI BASUDEB ACHARIA: Allow me to speak under Calling Attention Motion.

MR. SPEAKER: But he does not agree. He says that he also wants to speak. It will not be in order.

*(Interruptions)*

MR. SPEAKER: Let the discussion under Rule 193 be completed.

(Interruptions).

[English]

SHRI DINESH GOSWAMI: Let it be Next Monday.

MR. SPEAKER: We will do it next week.

(Interruptions)

DR. GOLAM YAZDANI (Raiganj): Please listen to me. I belong to West Bengal and I also want to speak on this.

[Translation]

MR. SPEAKER: It is enough now.

[English]

We will do it next week.

(Interruptions)

SHRIMATI KISHORI SINHA - rose

[Translation]

MR. SPEAKER You will also get an opportunity.

[English]

Item No. 8. Shri Sangma is not here.

Item No. 9. Shri Ram Ratan Ram.

12.19 hrs.

#### ELECTION TO COMMITTEE

#### Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI RAM RATAN RAM (Hajipur): I beg to move the following:

"That this House do recommend

to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee *vice* Shri Ramnarayan Goswami retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

12.17 hrs.

[MR DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee *vice* Shri Ramnarayan Goswami retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha "

*The motion was adopted.*

12.20 hrs.

#### MATTERS UNDER RULE 377

[English]

- (i) **Need to provide stoppage of Mahalaxmi, Kittur and Gol Gumbaz Express Trains at Karjagi in Karnataka**

SHRI G.S. BASAVARAJU (Tumkur): I make a statement under Rule 377.

Karjagi in Karnataka is a very important place which is situated in between Haveri and Hubballi. There is a famous temple of